COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 73 of 2018

Dated: <u>17th August, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr.S.D. Dubey, Technical Member

In the matter of:

M/s MB Power (Madhya Pradesh) Limited	 Appellant(s)
Vs. Central Electricity Regulatory Commission &Ors.	 Respondent(s)

Counsel for the Appellant (s)	:	Mr. Sakya Singha Chaudhuri Ms. Molshree Bhatnagar Mr. Abhishek Gupta
Counsel for the Respondent(s)	:	Mr. M.G. Ramachandran Ms. Poorva Saigal for R-2

<u>ORDER</u>

The learned counsel appearing for the Respondent No. 2 prays for another two weeks' time to file their replies in this matter.

Submissions made by the learned counsel appearing for the Respondent No. 2, as stated above, are placed on record.

Another two weeks time is extended in compliance of the order dated 08.05.2018 to enable them to file their replies on or before 04.09.2018 after serving copy on the other side. Rejoinder, if any, may be filed on or before 04.10.2018 after serving copy on the other side.

In the meanwhile, both the parties are directed not to precipitate in the matter till the next day of hearing i.e. <u>03.12.2018</u>.

List this matter on <u>03.12.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member Bn/kt (Justice N.K. Patil) Judicial Member